

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 265 of 2012**

**Dated : 17<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Brihanmumbai Electric Supply &  
Transport Undertaking**

..... **Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

..... **Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Harinder Toor**  
**Mr. Ganesh Kamath**  
**Mr. Niteen Bhandari**  
**Mr. V.K. Patil**

**Counsel for the Respondent(s):**

**Mr. Buddy A. Ranganadhan**  
**Ms. Richa Bharadwaja for R-1**

**ORDER**

We have heard Mr. Buddy A. Ranganadhan, Learned Counsel appearing for the Respondent No.1.

Learned Counsel for both the parties are directed to file their respective written submissions by 17<sup>th</sup> June, 2013 after exchanging copy thereof on each other.

Post the matter for reporting compliance as well as for further submissions on **12<sup>th</sup> July, 2013 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**  
rkt/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**